

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. †64
TO BE ANSWERED ON 11.12.2018**

RESERVATION IN NGOs

†64. SHRI GAJANAN KIRTIKAR:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has implemented the provisions of reservation in the Non-Governmental Organizations(NGOs) receiving grants from the Government;
- (b) if so, the details thereof;
- (c) whether the Union Government has asked the State Governments to present the data relating to appointment of persons against the reserved posts and if so, the details thereof; and
- (d) whether the Government proposes to set up any central cell to monitor observation of reservation rules by the NGOs and if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

(a) & (b) : The NGOs receiving grants under the schemes of the Ministry of Social Justice & Empowerment are required to give an undertaking that they will conform to the reservation policy of the Government. The sanction letter for funds released to NGOs also incorporates a clause that grantee NGOs will conform to the reservation policy of the Government.

(c) & (d): The Union Government has not asked the State Government to present the data relating to reservation in appointments of persons against the posts by NGOs. However, the aspect of reservations in the NGO is monitored while processing the proposals, which are received with recommendation of the State Governments, for releases of grants.
